NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

7. IA 2047(MB)2024
IN
C.P. (IB)/1389(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Tejendrakumar Patel
Vs
Vikas Procon Private Limited

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Ashish Verma, Ld. Counsel for the Applicant present through physical mode.

   IA-2047/2024

2. The Registry as well as Applicant is directed to issue notice to the Respondent(s) intimating the next date of hearing and to place on record tracking report alongwith notice before the next date of hearing.
3. The Respondent(s) are directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. Post this matter on **10.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/